

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No.900/98

New Delhi, this the 28th day of October, 1998.

• Hon'ble Mr. S.R. Adige, Vice-Chairman (A)  
Hon'ble Dr.A.Vedavalli, Member (J)

Smt. Kamlesh Kumari,  
W/o Shri Sunit Dutta,  
R/o WZ-195/D, Virender Nagar,  
Jail Road,  
New Delhi.

...Applicant

(By Advocates Shri Arvind Patel with Shri Rajeev Bhardwaj)

**Versus**

1. Directorate of Home Guards  
and Civil Defence,  
Nishkam Sewa Bhawan, CTI Complex,  
Raja Garden,  
New Delhi-110 027.
2. Commandant General,  
Home Guards,  
Nishkam Sewa Bhawan, CTI Complex,  
Raja Garden,  
New Delhi-110 027.
3. Dy. Commandant General Home Guards,  
Nishkam Sewa Bhawan, CTI Complex,  
Raja Garden,  
New Delhi-110 027.
4. DSO, Northern Range,  
Raj Niwas, Rajpur Road,  
Delhi. ... Respondents

(By Advocate Shri Rajinder Pandita)

**O R D E R (ORAL)**

By Hon'ble Mr. S.R. Adige, Vice-Chairman (A):

Applicant seeks a direction to respondents to comply with the order dated 9.9.97 passed by the Deputy Commandant, General Home Guards, reinstating the applicant in service with back wages which should have been due to her in due course of service.

2. We have heard applicant's counsel Shri Arvind Patel and respondents' counsel Shri Rajinder Pandita.

(2)

3. While Shri Pandita states that applicant has not complied with the order dated 9.9.97, directing her to report for duty at Raj Niwas, the applicant's counsel states that applicant had returned for duty at Raj Niwas but was not allowed to perform her duties. He, however, states that applicant would be willing to perform duties at Raj Niwas.

4. The O.A. is disposed of with a direction to the respondents to accept applicant's charge report immediately as soon as she reports for duty at Raj Niwas, pursuant to the order dated 9.9.97.

5. The O.A. is disposed of as above. No costs.

Issue Dasti.

A.K. Vedavalli  
(Dr. A. Vedavalli)  
Member (J)

S.R. Adige  
(S.R. Adige)  
Vice-Chairman (A)

Sanju